

13

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 45 of 2018 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Anshuman Chaturvedi, RP.
V/s.
IDBI Bank Ltd & ors.

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AKSHAT KHARE	Advocate	Applicant RP	
2.				

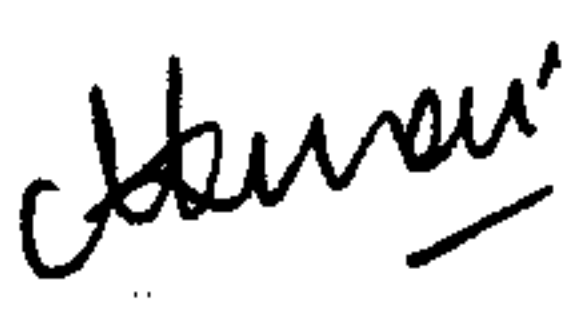
ORDER

Learned Advocate Mr. Akshat Khare i/b Monson Le Exparts present for Applicant.
None present for Respondents in IA 45/2018.

Learned Counsel appearing for applicant represented that no appeal is filed against
the order dated 22.12.2017 passed by this tribunal in IA 393/2017.

Applicant is directed to issue notice of date of hearing along with copy of this order
on representative of Corporate Debtor and shall file proof of service.

List the matter on 09.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.